

C.A.No. 6310 OF 1998
ITEM No.1 (Part-Heard)

Court No. 8

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.6310/1998

CHIEF OF MARKT.MARKT.DIV.COAL (I)LTD&ANR

Appellant (s)

VERSUS

MEWAT CHEMICALS AND TINY S.S.I. AND ORS.

Respondent (s)

(With appln.(s) for directions and c/delay in filing reply affidavit and permission to submit additional documents and amendment o cause title and office report)

With

C.A.No.1063/1999

(With appln.(s) for modification/ variation of Court's order dated 19.02.1999 and 25.02.1999 and office report)

With

CONMT.PET.(Civil)No.62/2003 in C.A. No.6310/1999

With

Contempt Petition (C) No.531/2002 in C.A. No.1063/1999
(With office report)

With

Contempt Petition (C) No.102/2003 in C.A. No.6310/1998

Date : 11/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Appellant (s)Mr. Harish N.Salve, Sr. Adv.
Mr. K.S. Bhati,Adv.
Ms. Aishwarya Bhati, Adv.
Mr. Rupesh Ranjan, Adv.

Mr. S.K. Dholakia, Sr. Adv.
Mr. M.P. Jha, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. Ram Ekbal Roy, Adv.
Ms. R. Pattanaik, Adv.
Mr. Anil K. Chopra, Adv.

Mr. G.L. Sanghi, Sr. Adv.
Mr. Rajendra Kumar, Adv.
Mr. N.D.B. Raju, Adv.
Mr. Bharathi, R., Adv.

Ms. Prerna Singh, Adv.
Mr. Goodwill Indeevar, Adv.

For Respondent (s)

Mr. S.K. Dholakia, Sr. Adv.
Mr. M.P. Jha, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. Ram Ekbal Roy, Adv.
Ms. R. Pattanaik, Adv.
Mr. Anil K. Chopra, Adv.

Mr. G.L.Sanghi, Sr.Adv.
Mr. Rajendra Kumar, Adv.
Mr. N.D.B. Raju, Adv.
Mr. Bharathi, R., Adv.
Ms. Prerna Kumari, Adv.
Mr. Guntur Prabhakar, Adv.

Mr. G.L. Sanghi, Sr. Adv.
Mr. Rajendra Kumar, Adv.
Mr. N.D.B. Raju, Adv.
Mr. Bharathi, R., Adv.
Ms. Prerna Singh, Adv.
Mr. Goodwill Indeevar, Adv.

Mr. Shakil Ahmed Syed, Adv.

Mr. Anip Sachthey, Adv.
Mr. Shrinivas R. Khalap, Adv.
Mr. E. Venu Kumar, Adv.
Mr. Harshad V. Hameed, Adv.

For UOIMr. Mukul Rohtagi, ASG
N.N. Goswami, Sr. Adv.
Mr. Hemant Sharma, Adv.
Mrs. Anita Verma, Adv.
Mr. Ajay Sharma, Adv.
Mr. D.S. Mahra, Adv.
Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Harish N. Salve, learned senior counsel appearing for the Appellants resumed his arguments at 10.35 A.M. and concluded at 11.30 A.M. Thereafter, Mr. G.L. Sanghi, learned senior counsel started his arguments and concluded at 2.55 P.M. Thereafter, Mr. Rajendra Kumar, learned counsel started his arguments and concluded at 3.30 P.M. Thereafter, Mr. S.K. Dholakia, learned senior counsel commenced his arguments and concluded at 3.45 P.M. Thereafter, Mr. Harish N. Salve learned senior counsel commenced his reply submissions and had not concluded till 4.00 P.M. when the Court rose for the day leaving the matters as part-heard.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master